

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CMYK PRINTECH LIMITED
2.	Date of incorporation of corporate debtor	26/05/1997
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1997PLC087473
5.	Address of the registered office and principal office (if any) of corporate debtor	6, Behind Gulab Bhawan Bahadur Shah Zafar Marg New Delhi New Delhi DL 110002 IN
6.	Insolvency commencement date in respect of corporate debtor	19/01/2021
7.	Estimated date of closure of insolvency resolution process	19/07/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	RANJEET KUMAR VERMA , Reg. No.- IBBI/IPA-002/IP- N00301/10859
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address – G 129 , 1 st Floor , sector 63, Noida, email- irp.ranjeetcs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address – G 129 , 1 st Floor , sector 63, Noida, email- irp.ranjeetcs@gmail.com
11.	Last date for submission of claims	
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	N.A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of CMYK PRINTECH LIMITED on 19/01/2021 but order received by irp on 25/01/2021 through email.



The creditors of CMYK PRINTECH LIMITED, are hereby called upon to submit their claims with proof on or before 07/02/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place:

:RANJEET KUMAR VERMA
:NOIDA, 25/01/2021

